

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
252/241-242/PB/2018

IN THE MATTER OF:

Haji Mohd. Yamin & Ors.

.... Applicant/petitioner

v.

M/s. Medina Frozen Food Exports Pvt. Ltd.

.... Respondent

Order under Section 241-242

Order delivered on 05.10.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

PRESENTS:

For the Petitioner:

Mr. Rakesh Kumar & Ms. Chetna Bisht,
Advs.

For the respondent:

Mr. Mayank Singh Chauhan & Mr. Vinay
Parihar, Advs.

Ms. Ruchi Kapur, Adv. for R-5, HDFC Bank

ORDER

CA-980(PB)/2018

This is a joint application with a prayer to place on record the settlement agreement dated 13.09.2018 arrived between the parties. A further prayer has been made for disposing of the petition in terms of the settlement agreement. The original copy of the settlement agreement duly signed by each of the parties namely four of the petitioners Mr. Hazi Mohd. Yamin, Mr. Hazi Mohd. Imran, Mr. Rais Ahmed, Mrs. Hanifa Begum who were petitioner have signed the same Mr. Rakesh Kumar, Ld. Counsel for the petitioner has identified their signature on the settlement deed.




Likewise, the respondent who are also applicant in the present application namely Mr. Mohd. Arif, Mr. Rafiq Ahmed, Mr. Shafeeq Ahmad have also signed the settlement deed and their signatures have been identified by Mr. Mayank Singh Chauhan. Even otherwise all the seven have filed the affidavit in support of the application which has been filed jointly.

In view of the above we take on record the settlement deed and dispose of the petition CP. 252/241-242/PB/2018 as the dispute has been settled between the parties. The parties shall abide by the terms of settlement. The application and CP. 252/241-242/PB/2018 are disposed of as compromised.



**(M.M.KUMAR)
PRESIDENT**



**(S.K. MOHAPATRA)
MEMBER (TECHNICAL)**

05.10.2018
Ritu Sharma